

GUWAHATI BENCH  
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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SECTION OFFICER (Judl.)

*Dafli*  
2/12/12

FORM NO.4  
(See Rule 42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWHATI BENCH ::::: GUWAHATI

ORDER SHEET  
APPLICATION NO 116 OF 200 /

Applicant (S) Sri L. Hrangmaona

Respondent(s): Union of India & ors

Advocate for Applicant(s) Mr. K. P. Pathan,

Advocate for Respondent (e.g.) S. R. Shannon  
S. R. Shannon.

CSC, S.A. Mizoram

154. Mizoram  
Notes of the Registry Date Order of the Tribunal

This act is filed by  
the applicant in form  
describing in sum or  
p. 502 through 100  
no. 422882 on 31-3-01.

23.3.01

Order of the Tribunal

Issue notice to show cause as to why the application shall not be admitted. Returnable by four weeks. Mr A. Deb Roy, learned Sr. C.G. S.C. & accepts notice on behalf of the respondents.

List on 24.4.01 for show cause  
and further orders.

Pendency of this application shall not be a bar for the respondents to refix the year of allotment.

W. W. Shear  
Member

L  
Vice-Chairman

27.3.2001

pg

Service 2 Notice TWO  
issued in response  
date vide D. No. 1177-78  
dt. 28.3.81  
bbo

209

List on 25.5.01 to enable the respondents to file written statement.

ICU Shar  
Member

Vice-Chairman

Nb. Show cause why  
been seized.

1m

2100  
23.4.01

No WJS has been filed.

WS  
26/5/2001

25.5.01 On the prayer of the learned ~~fa~~ counsel for the applicant the case is adjourned to 30.5.2001 for admission.

Member

Chairman

pg

By order  
PKS

No written statement has been filed.

3/1  
13.6.01

14.6.01

On the request of Mr.K.P.Pathak, learned counsel for the applicant, the case is adjourned to 21-6-2001 for admission.

I C I Sharma

Member

Vice-Chairman

bb

21.6.01

Mr.S.K.Sharma, learned counsel for the applicant prays for and granted one week time to prepare himself for the argument whether this application is maintainable in this Tribunal or not.

List on 26-6-2001.

I C I Sharma

Member

Vice-Chairman

bb

26.6.01

We have heard Mr.K.P.Pathak, learned counsel for the applicant and Mr.A.Deb Roy, Sr.C.G.S.C. for the respondents.

By this application the question of seniority as IPS Officer is involved. Upon hearing the learned counsel for the parties we are of the view that the O.A. is not maintainable. The grievance of the applicant <sup>exclusively</sup> <sub>in action of</sub> pertains to Government of Mizoram. Application is dismissed. The learned counsel for the applicant wants to withdraw the application. Application is dismissed as withdrawn. Liberty is given to the applicant to file a fresh application, before <sup>before</sup> <sub>opportunity forum</sub>.

Copy of the order  
dt. 26.6.01 issued  
learned Advocate to  
the parties.

By  
11.7.01

1m

Member

Vice-Chairman

I C I Sharma

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH  
 ( An application under Section 19 of the Central Administrative  
 Tribunal Act, 1985.

Title of the Case : O.A. NO. 116 OF 2001

Sri B.L. Hrangnawna ....Applicant.

-VERSUS-

Union of India Sons ....Respondents.

Central Administrative Tribunal  
 22 MAR 2001  
 Guwahati Bench

I N D E X

Filed by : L. Hrangnawna  
 Petitioner - Subsita Kar  
 Through - Advocate  
 21.3.2001

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For use in Tribunal's Office

Registration NO.

Date of Filing.

केन्द्रीय प्रशासनिक अधिकारी  
Central Administrative Tribunal

22 MAR 2001

1. 2. 3.  
1. 2. 3.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: GUWAHATI BENCH  
( An application under Section 19 of the Central Administrative Tribunal Act, 1985.)

116  
O.A.NO. .... OF 2001

BETWEEN

1. Sri L.Hrangnawna,  
Son of Late Zambila,  
Resident of Flat No.3/Type 5 Qtr.,  
D.C.P. Office Complex,  
Hauz Khas, New Delhi-110016.  
...Applicant.

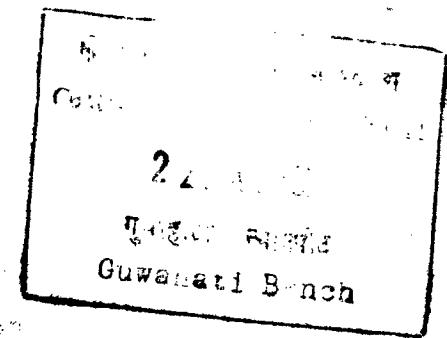
AND

1. The Union of India,  
Represented by the Secretary,  
Ministry of Home Affairs,  
Government of India,  
North Block, New Delhi-1.
2. The State of Mizoram,  
Represented by the Secretary,  
Department of Home,  
P.O. Aizawl-796001.
3. Pu. K. C. Thanga,  
P.O. Saikhama Kawn,  
Aizawl, Mizoram.

....Respondents.

DETAILS OF APPLICATION

Contd. .... p/



1. PARTICULARS OF THE ORDER AGAINST WHICH THE APPLICATION IS MADE:-

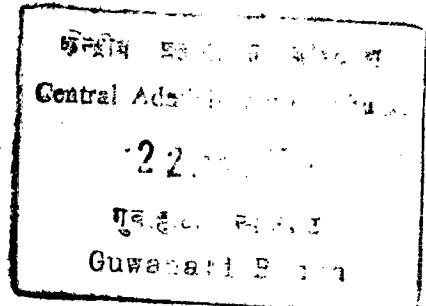
- (i) Order under Memo NO.A.19020/33/88-HMP dated 26/6/1990 issued by the Home Commissioner, Government of Mizoram permanently absorbing Pu. K.C. Thanga in the Mizoram Police Service with immediate effect.(Annexure 10 Page No. 27)
- (ii) Order under Memo No.I-i/IC 13/18/91-IPS-I dated 31/12/1991 issued by the Under Secretary to the Government of India in the Ministry of Home Affairs appointing Pu. K.C. Thanga to the Indian Police Service. (Annexure 11 Page No. 28)
- (iii) Order under Memo No. 1-15016/27/92-TPS.1 dated 12/3/93 issued by the Ministry of Home Affairs, Government of India fixing the year of allotment of Pu. K.C. Thanga to the Indian Police Service as 1987.(Annexure 12 Page 29)
- (iv) Order under Memo No.15011/7/98-TPS.1 dated 15/6/98 fixing the year of allotment of the applicant to the Indian Police Service as 1990 (Annexure 14 Page 33).
- (v) Order under Memo No.14019/3/2000-UTS dated 6/11/2000 issued by the Under Secretary to the Government of India in the Ministry of Home Affairs(Annexure-16 page No. 38)

2. JURISDICTION OF THE TRIBUNAL:

The applicant declares that the subject matter of the instant application for which he wants redressal is well within the jurisdiction of the Hon'ble Tribunal.

3. LIMITATION:

The applicant further declares that the application is



within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

4. FACTS OF THE CASE:-

4.1 That the applicant is a citizen of India and permanent resident of Aizawl, Mizoram and as such he is entitled to all the rights and protection guaranteed under the Constitution of India and the laws framed thereunder.

4.2 That the applicant was appointed as the Deputy Superintendent of Police, Mizoram Police in the year 1975 vide Government of Mizoram, Home Department Order under Memo No.HMP.72/73/128 dated 8/1/1975.

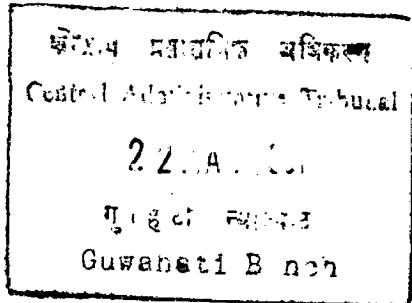
A copy of the aforesaid Order dated 8/1/1975 is annexed herewith and marked as ANNEXURE-1.

4.3. That the applicant was subsequently absorbed into the Mizoram Police Service under Rule 3 (c) of the Mizoram Police Service Rules 1982.

4.4. That thereafter; the applicant was promoted to the selection grade of the Mizoram Police Service as Deputy Commandant, 1st Bn.MAP Vide Order unde Memo No.32014/2/82-HMP dated 7/7/83.

A copy of the aforesaid Order dated 7/7/83 is annexed herewith and marked as ANNEXURE-2.

4.5. That the applicant states that after the coming into effect of the Mizoram Police Service Rules, 1986 providing for regularisation of things done under M.P.S. Rules 1982, the applicant was appointed into Grade II of the Mizoram Police Service under the provision of Rule 15 and 34 of the



M.P.S. Rules 1986 vide Order under Memo No.A.31020/1/83-HMP dated 3/9/86.

A copy of the aforesaid Order dated 3/9/86 is annexed herewith and marked as ANNEXURE-3.

4.6 That thereafter, the applicant was confirmed in the said Grade II of the Mizoram Police Service in the year 1987 vide Order under Memo No.A.31020/1/83-HMP dated 19/2/1987.

A copy of the aforesaid Order dated 19/2/1987 is annexed herewith and marked as ANNEXURE-4.

4.7 That the applicant states that in the year 1990, the applicant was promoted to the Junior Administrative Grade of the Mizoram Police Service vide Order under Memo No.A.12018/1/88-HMP dated 28/2/90.

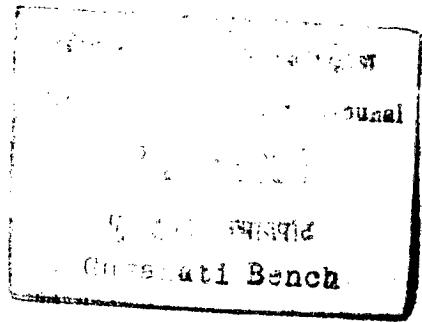
A copy of the aforesaid Order dated 28/2/90 is annexed herewith and marked as ANNEXURE-5.

4.8 That thereafter, the applicant was promoted to the Selection Grade of the Mizoram Police Service in the year 1992 vide Order under Memo No.A.32014/3/90-HMP/Loose dated 29/6/1992.

A copy of the aforesaid Order dated 29/6/1992 is annexed herewith and marked as ANNEXURE-6.

4.9 That the applicant states that in the year 1983 the inter-se seniority list of the Officers of the Mizoram Police Service was finally fixed and notified Vide Memo No.23021/1/83-HMP dated 16/12/83 and in the said list the name of the applicant appeared at Serial No.6.

A copy of the aforesaid Order dated 16/12/83 is annexed



herewith and marked as ANNEXURE-7.

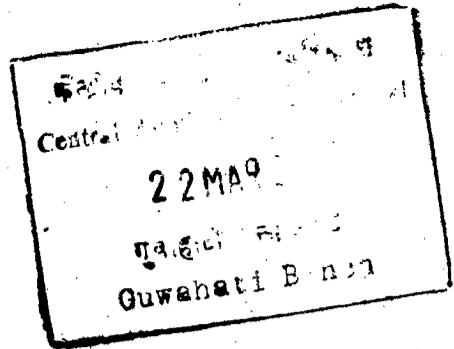
4.10 That the applicant states that in the year 1989 the Inter-se seniority of the Mizoram Police Service (Selection Grade) was provisionally fixed vide Office Memorandum No.A 23021/1/83-HMP dated 14/9/89 and in the said seniority list the name of the applicant figured at Sl. No.5.

A copy of the aforesaid Order dated 14/9/89 is annexed herewith and marked as ANNEXURE-8.

4.11 That the applicant states that in the year 1990, a proposal was forwarded for the absorption of the services of Pu. K.C. Thanga who was then a member of the Assam Police Service into the Mizoram Police Service. As such a move would adversely affect the promotional avenues of the MPS Officers including the applicant and also as the proposed absorption would be in violation of the MPS Rules 1986 and 1989, the applicant submitted a representation being No.PF/LH/90/640 dated 15/3/90 before the Hon'ble Home Minister, Mizoram strongly objecting against the said proposal to absorb Pu. K.C. Thanga into the Mizoram Police Service. The relevant portion of the Mizoram Police Services Rules, 1989 is quoted herein below:

#### Rule 3. CONSTITUTION OF SERVICE AND ITS CLASSIFICATION.

1. There shall be a service to be known as the Mizoram Police.
2. The Service shall consist of the following persons, namely:-
  - (a) Members of the Assam Police Service who are allocated Union Territory of Mizoram in accordance with the provisions Sub-Section (2) of Section 64 of the North Eastern Areas (Re-



organisation) Act, 1971.

(b) Persons promoted or recruited to the rank of Gazetted Police Officers before the existence of the Mizoram Police Service Rules;

(c) Persons recruited as the Gazetted Police Officer as per Mizoram Government's Advertisement No. HMP. 72/73/17. dated 1/5/1974;

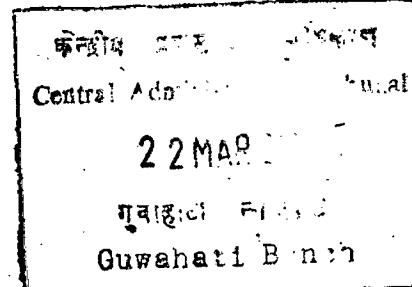
(d) Persons recruited or promoted to the Service in accordance with the provisions of the Mizoram Police Service Rules, 1982 and the Mizoram Police Service Rules, 1986;

(e) Persons recruited or promoted to the Service in accordance with the provisions of these Rules.

A copy of the representation dated 15/3/90 is annexed herewith and marked as ANNEXURE-9.

4.12 That the applicant states that despite the aforesaid objection by the applicant, Government of Mizoram by Order under Memo No. A:19020/33/88-HMP dated 26/6/1990 permanently absorbed Pu. K.C. Thanga in the Mizoram Police Service with immediate effect in the Junior Administrative grade as AIG-I in violation of the MPS Rules 1986 and 1989. It is pertinent to mention herein that the applicant was promoted to the Junior Administrative grade on 28/2/1990 and the induction of the Resp. No.3 in the M.P.S. in the said Administrative grade on 26/6/1990 was without the protection of his past service rendered in the Assam Police Service.

A copy of the Order dated 26/6/1990 is annexed herewith and marked as ANNEXURE-10.



[7]

4.13 That the applicant states that in the year 1991, the Government of India in the Ministry of Home Affairs appointed Pu. K.C. Thanga to the Indian Police Service vide its Notification Memo No. I-i/IC 13/18/91-IPS-I dated 31/12/1991. Under the provisions of Indian Police Service (Appointment by promotion) Regulation 1955 taking Sri Thanga as a member of the Mizoram Police Service and allocating him to the cadre of AGMU in the Indian Police Service. The Union of India while inducting the Resp.No.3 into the I.P.S. in the AGMU cadre failed to appreciate that the Resp.No.3's very induction to M.P.S. was in violation of the relevant Police Service Rules of the State of Mizoram.

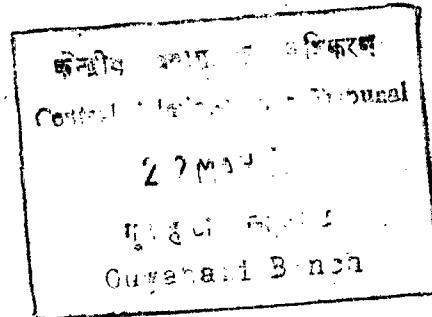
A copy of the Notification dated 31/12/1991 is annexed herewith and marked as ANNEXURE-11.

4.14 That the applicant states that in the year 1993 the seniority and year of allotment of Officers appointed to Indian Police Service by promotion in 1991 and allotted to AGMU Cadre was notified by Order under Memo No. I-15016/27/92-IPS.I dated 12/3/93 issued by the Ministry of Home Affairs, Government of India. In the said Order, the name of Pu. K.C. Thanga appeared at Sl.No.12 and his year of allotment was shown as 1987.

A copy of the Notification dated 12/3/93 is annexed herewith and marked as ANNEXURE-12.

4.15 That the applicant states that in the year 1998, the applicant was appointed to the Indian Police Service and allocated the joint cadre of AGMU vide its Notification No. I.14011/2/97-IPS.I dated 12/3/1998.

A copy of the Notification dated 12/3/1998 is annexed herewith and marked as ANNEXURE-13.



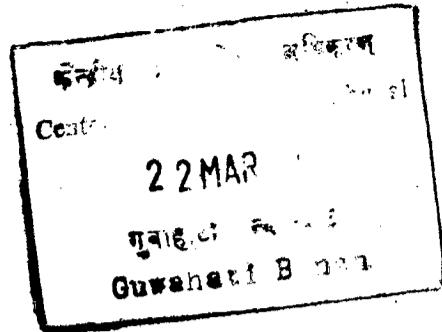
[8]

4.16 That in the year 1998, the seniority and year of allotment of the applicant was fixed vide Office Memo No.15011/7/98-IPS.1 dated 15/6/1998. The year of allotment given was 1990, the applicant was placed below the Junior most direct recruit Officer of 1990 batch in the gradation list of AGMU Cadre.

A copy of the Order dated 15/6/1998 is annexed herewith and marked as ANNEXURE-14.

4.17 That the applicant states that the applicant submitted a representation dated 9/5/2000 before the Secretary, Ministry of Home Affairs, Government of India stating his grievances due to non-consideration of his case for promotion earlier and showing the year of allotment as 1990 whereas his immediate senior in the list of inter-se seniority in the State Police Service, Mr. Sailo had been allotted 1987 as the year of allotment into the Indian Police Service. It was also stated in the said representation how Pu. K.C. Thanga an. Assam Police Service Officer was illegally inducted into the Mizoram Police Service in violation of the Rules of 1986 and how the said ex-cadre Officer was recommended for promotion to the I.P.S. from the quota meant for Mizoram. It was also highlighted that although the name of the applicant existed in the Select list for I.P.S. even during 1991, the D.P.C. held in 1991 cleared the names of K.C. Thanga, H. Khiangte and L. Sailo and all three were appointed to the I.P.S. in 1991 but the case of the applicant could not be considered as there were only three such posts for Mizoram and since an ex-cadre officer like Pu. K.C. Thanga was considered the case of the applicant was overlooked. In the said representation, it was prayed that the applicant's appointment to the IPS may be made with effect from 1991 and year of allotment made as 1987.

A copy of the representation dated 9/5/2000 is annexed



herewith and marked as ANNEXURE-15.

4.18 That in response to the aforesaid representation, the Under Secretary to the Government of India in the Ministry of Home Affairs vide letter Under Memo No.14019/3/2000-UTS dted 6/11/2000 stated that the matter relates to the induction of Pu. K.C. Thanga into the MPS and hence, it does not lie with the Government of India.

A copy of the Order dated 6/11/2000 is annexed herewith and marked as ANNEXURE-16.

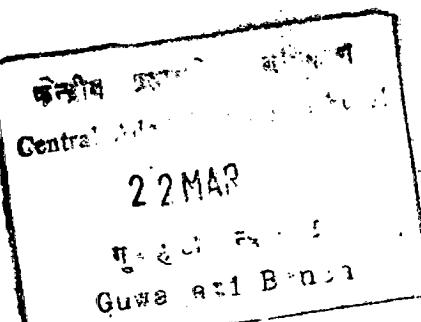
4.19 That the applicant states that in the year 2000, Pu. K.C. Thanga was appointed to the Selection Grade of the Indian Police Service with effect from 1/1/2000 vide Order Under Memo No.14016/44/2000-UTS dated 13/11/2000 issued by the Ministry of Home Affairs, Government of India.

A copy of the Notification dated 13/11/2000 is annexed herewith and marked as ANNEXURE-17.

4.20 That the applicant states that the illegal absorption of Pu. K.C. Thanga into the Mizoram Police Service has caused grave injustice to the applicant by blocking the applicant's promotional avenue as can be seen from the fact that in the year 1991 although the applicant's name existed in the Select list prepared for consideration for promotion to the Indian Police Service immediately below that of Pu. L. Sailo, the applicant was not considered for promotion and instant Pu. K.C. Thanga, Pu. Khiangte and L.Sailo were promoted to fill up the then existing 3 vacancies in the I.P.S.. Had Pu. K.C. Thanga not been inducted illegally into the M.P.S., the applicant would have been considered for promotion to the I.P.S. alongwith Pu. Khiangte and L. Sailo. In that view of the matter, the Respondents are liable to be

L. Hrangnaina

[10]



directed to re-fix the seniority of the applicant at par with that of Pu. K.C.Thanga for the ends of justice..

L. Hrangnawma

4.21 That is is respectfully submitted that is is a fit case where this Hon'ble Tribunal may be pleased to interevene in the matter in an appropriate manner and grant the reliefs as prayed for by the petitioner. If the same is denied the petitioner would suffer irreparable loss and injury.

4.22 That there is no other adequate equally efficacious alternative remedy available and the reliefs sought for, if granted would be just, proper and adequate.

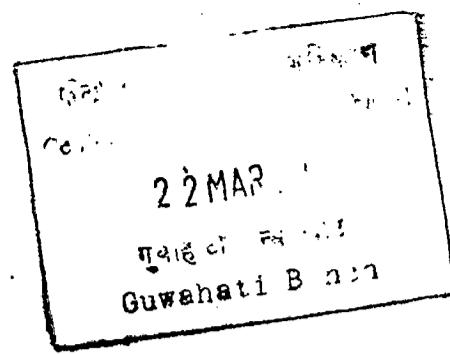
4.23 That the applicant demanded justice and the same was denied to him.

4.24 That this application is filed bonafide and in the interest of justice.

#### 5. GROUNDS FOR RELIEF WITH LEGAL PROVISIONS:

5.1 For that, the Respondent Authorities, while inducting the Private Respondent into the Indian Police Service against the AGMU Cadre failed to appreciate that the induction of the Private Respondent was contrary to the relevant rules prevalent at that time and was not eligible for induction into the AGMU Cadre of Indian Police Service.

5.2 For that, the name of the applicant having appeared immediately below the name of Pu. L. Sailo in the inter-se-seniority list of the Mizoram Police Service of 1983 and 1989, the applicant would have been considered for selection to the Indian Police Service along with Pu. L. Sailo and H. Khangte for filling up the then existing 3 vacancies in the



[11]

I.P.S., but for the illegal induction of Pu. K.C. Thanga into the Mizoram Police Service in 1990 due to which the case of the applicant was not considered and the 3 vacancies were filled up by the appointment of Pu. K.C. Thanga, Pu. H. Khangte and Pu. L. Sailo.

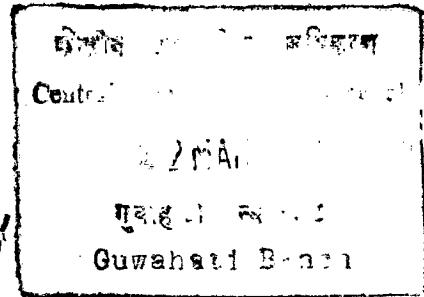
5.3 For that, the name of the applicant which was included in the select list for promotion to the I.P.S. even in 1991 was overlooked and 3 others including Pu. K.C. Thanga were promoted to the I.P.S. and thereafter, when the applicant was promoted to the I.P.S. in 1998 and his year of allotment was given as 1990, whereas, the other three persons aforesaid were given 1987 as the year of allotment. In the view of the matter, the Respondents are liable to be directed to fix the year of allotment of the applicant as 1987.

5.4 For that, the immediate senior of the applicant in the inter-se seniority list Pu. L. Sailo having been given 1987 as the year of allotment, the action of the Respondents in giving 1990 as the year of allotment to the applicant is violative of the Principles of equality and fairplay in administrative action and hence, liable to be interferred with by this Hon'ble Tribunal.

#### 6. DETAILS OF REMEDIES EXHAUSTED:

The applicant declares that he has exhausted all the remedies available to him and there is no alternative remedy available to him.

#### 7. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:



[12]

The applicant further states that no application, writ petition or suit regarding the grievances made in this instant application is pending before any Court or any other bench of this Hon'ble Tribunal.

8. RELIEFS SOUGHT FOR:

Under the facts and circumstances stated above, it is most respectfully prayed that your Lordships would be pleased to admit this petition, call for the records and upon hearing the parties and on perusal of the records be pleased to grant the following a reliefs :

(i) A direction to the authorities to re-fix the year of allotment of the applicant in the Indian Police Service as 1987 and accordingly, re-fix the inter-se seniority list of I.P.S. Officers of the AGMU Cadre after setting aside the order under Memo No.15011/7/98-IPS.1 dated 15/6/1998 (Annexure 14 Page No.33) and Order under Memo No.14019/3/2000-UTS, dated 6/11/2000 (Annexure 16 Page No.38).

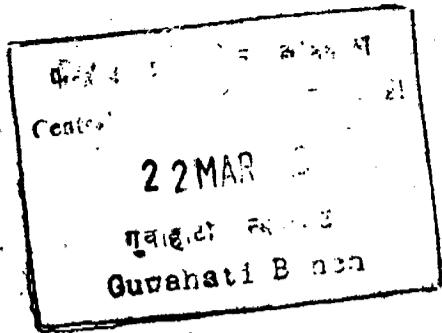
(ii) A direction to the authorities to consider the applicant for promotion to the Selection Grade of the Indian Police Service with effect from 1/1/2000.

(iii) cost of the application.

(iv) Any other relief/reliefs that the applicant is entitled to in the facts and circumstances of the case.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of the application, it is further prayed that the government respondents may be directed to consider the case of the applicant and re-fix the year of allotment



of the applicant to the I.P.S. as 1987.

10. ....

The application is filed through Advocate.

11. PARTICULARS OF THE I.P.O.

(i) I.P.O. NO. : 5G422887

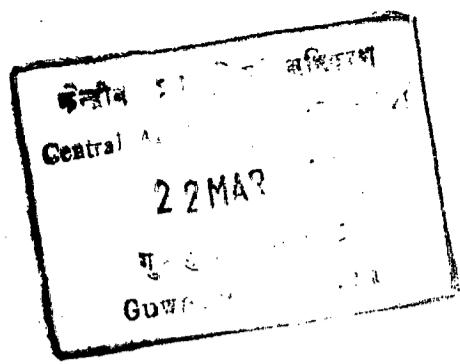
(ii) Date : 21.3.2001

(iii) Payable at : Guwahati.

12. List of Enclosures:

As stated in the Index.

VERIFICATION.



[14]

### VERIFICATION

I, Sri L.Hrangnawna, Son of Late Zambila, aged about 49 years, presently Deputy Commissioner of Police, D.E./Cell Delhi, and Resident of Flat No.3/Type 5 Qtr., D.C.P. Office Complex, Hauz Khas, New Delhi-110016 do hereby solemnly affirm and verify that the statements made in the accompanying application in paragraphs .....1....to...10..... are true to my knowledge and those made in paragraphs ....××××.... being matter of records are true to my information.

I have not suppressed any material fact.

And I sign this verification on this 21<sup>st</sup> day of March 2001 at Guwahati.

L. Hrangnawna

( SRI L. HRANGNANNA )

GOVERNMENT OF MIZORAM  
HOME DEPARTMENT : POLICE BRANCH

मुद्रित : Annexure 1  
Central  
22/1/75

NO. HMP. 72/73/128

Dated Mizawl, the 8th Jan., 1975.

NOTIFICATION

Govt. of B.

Shri. K. Hrangnuna is appointed on a temporary basis as Deputy Superintendent of Police, Mizoram Police, in the scale of pay of Rs. 300-25-450- (EB)-30-600- (EB)-30-900/- p.m. plus other allowances as admissible under the rules from time to time and until further order with effect from the date he takes over charge.

The Officer will be on probation for two years.

The appointment is made on ad hoc basis subject to regularisation in accordance with the recruitment rules to be framed and approved in due course.

Sd/- R.M. AGRAWAL  
Chief Secretary to the Govt. of Mizoram.

Memo No. HMP. 72/73/128 Dated Mizawl, the 8th Jan., 1975.

Copy forwarded to :-

1) Inspector General of Police, Mizoram, Mizawl for information and necessary action. He is requested to submit a proposal for posting of the officer.

2) Shri. K. Hrangnuna 1/1/75 1/1/75  
M.L. Hospital, Mizawl  
He should report for duty immediately.

3) Director of Information, Public Relation, Mizoram, Mizawl for publication in the next issue of Mizoram Gazette.

4) Accountant General, Assam etc., Shillong - 1. The appointment is shown against one of the posts sanctioned vide this Departmental letter No. HMP. 11/12/11/76, dt 26.6.73.

By order etc.,

Typew.

( R.M. AGRAWAL )

Chief Secretary to the Govt. of Mizoram.

25-8-75  
Certified to be true copy  
R.M. AGRAWAL

Annexure-2

16

*Senior Grade*

No.A.32014/2/82-HMP  
GOVERNMENT OF MIZORAM  
HOME DEPARTMENT : POLICE BRANCH

Dated Aizawl, the 7th July, 1983.

ORDER

The services of Shri L. Krangnawna, Deputy Superintendent of Police having been disturbed in the Mizoram Police Service, the Lt.Governor (Administrator) of Mizoram is pleased to appoint him as Deputy Comptant, 1st Bn.HAP to the Selection Grade of Mizoram Police Service in the scale of pay of Rs.1100-40-1300-ER-50-1500/- on adhoc basis and subject to regularization by the Regular Selection Board with immediate effect.

By the order and in the name of the Lt.Governor (Administrator) of Mizoram.

3d/- A.H. 000000  
Chief Secretary to the Govt. of Mizoram.

Memo. No.A.32014/2/82-HMP : Dated Aizawl, the 7th July, 1983.

Copy to :-

- 1). Secretary to the Lt.Governor.
- 2). P.S. to Chief Minister.
- 3). P.A. to Speaker/Dy.Speaker/Administrator.
- 4). Accountant General, Mizoram etc., Shillong-3.
- 5). Jt.Director of Accounts & Treasuries, Mizoram, Aizawl.
- 6). Inspector General of Police, Mizoram, Aizawl.
- 7). All Administrative Departments.
- 8). Treasury Officer, Aizawl.
- 9). Shri L.Krangnawna.
- 10). Personal file of the officer.
- 11). Controller of Printing and Stationery, Mizoram Aizawl with 5 spare copies for publication in the Mizoram Gazette.
- 12). Guard File.

( M.M. LASKAR )  
Deputy Secretary to the Govt. of Mizoram,  
Home Department.

*Certified to be true copy -*  
*MM Laskar*

771983

Dated: Anawlt, the 3rd Sept. '86.

MEMORANDUM

Whereas in the services of the following officers who were recruited by the Govt. of Mizoram as per the Govt. of Mizoram Advertisement No. H.M. 72/73/17 dated 1.5.74 were subsequently absorbed into Mizoram Police Service under rule 3(c) of the erstwhile MPS Rule 1982.

1. Shri Thannawia Chawngthu
2. Shri Huingdailova Khiangte
3. Shri Palsangzuala Saito
4. L. Huanqawna
5. Shri F. Hrainglira.

2. And whereas in view of some drawbacks in the erstwhile Mizoram Police Service Rules 1982 Govt. of India notified new Rules called "Mizoram Police Service Rules 1986" and provided for regularisation of things done as per provisions of the MPS Rules 1982 under Rule 34 of the MPS Rules 1986.

3. In view of enforcement of H.P.S. Rule 1986, the Lt. Governor (Administrator) Mizoram is pleased to appoint the aforesaid officers into Grade II of H.P.S. under the provision of Rule 15 of H.P.S. Rules 1986 read with rule 34 of the said Rules.

By order and in the name of  
the Lt. Governor Mizoram.

(S/)- T. CHUTTA  
Secretary to the Govt. of Mizoram,  
Home Department.

Memo No. A. 31020/1/83-HMP. Dated: Anawlt, the 3rd Sept. '86.

Copy to :-

1. Secretary to the Lt. Governor.
2. Secretary to the Chief Minister.
3. P.M.O. Chief Secretary.
4. Inspector General of Police, Mizoram.
5. Secretary, DEVAR.
6. Person concerned.
7. Guard File.
8. Controller, Printing & Stationery, Mizoram for favour of publication in the Mizoram Gazette.

15/10/86 MAP  
Deputy Commissioner to the Govt. of Mizoram,  
Home Department.

Confidential Copy (L.R. Dated 10/10/86)  
Date: 10/10/86  
Signature: [Signature]

22  
18

( COPY )

Annexure 4

NO. A.31020/1/83-HMP  
GOVERNMENT OF MIZORAM  
HOME DEPARTMENT.

.....  
Dated Aizawl, the 19th Feb '87.

**NOTIFICATION**

The Lt. Governor of Mizoram is pleased to confirm the following officers in Grade II of the Mizoram Police Service in the scale of Pay at Rs. 650-1200/- p.m. (Pre-revised) against the permanent posts sanctioned by the Govt. of Mizoram vide No. HMP. 4/72/Pt. I/86 dated 25.6.73 w.e.f. 25.7.86.

1. Shri Thanmawia Chongthu
2. Shri Hmingdailova Khiangte
3. Shri Lalsangzuala Sailo
4. Shri Hrangnawna
5. Shri F. Hranghlira
6. Shri H.N. Sharma.

Sd/- T. GUPTA  
Secretary to the Govt. of Mizoram,  
Home Department.

Memo No. A.31020/1/83-HMP Dated Aizawl, the 19th Feb '87.  
Copy to:-

1. The Secretary, to Lt. Governor, Mizoram.
2. P.S. to Chief Minister.
3. P.S. to Chief Secretary.
4. Inspector General of Police, Mizoram.
5. Directorate of Accounts & Treasuries, Mizoram.
6. Officers Concerned.
7. Controller of Printing & Stationeries Mizoram with 5 spare copies for publication in the Mizoram Gazette.
8. Guard File.

*certified to be true copy*  
Sd/- L.R. LASKAR  
Deputy Secretary to the Govt. of Mizoram,  
Home Department.

....

File No. A. 12018/1/33-III  
GOVERNMENT OF MIZORAM  
State Department.

Annexure 5

Shillong, 20th February, 1990. (23rd Feb/90).

NOTIFICATION

In exercise of the powers conferred under Rule 3  
read with Rule 26 and 27(3) to the M.P.S. Rules, 1986 amended  
upto date, and in the interest of public service, the Governor  
of Mizoram is pleased to appoint the following first officers  
to Junior Administrative Grade of M.P.S. in the scale of pay  
of Rs.3700-125-4700-150-5000/- p.m. plus all other allowances  
as admissible under the rules from time to time with immediate  
effect and until further orders in the following order of  
merit :-

<u>Sr. No.</u>	<u>Name</u>
1.	Pd Thanmawia Chawngthi
2.	Pd. Peingdilova Khinthe
3.	Pd Lalwanga Chawngthi
4.	Pd L. Braungwana
5.	Pd F. Braungthi
6.	Pd H.H. Sharman

2. The Government is pleased to order that the above-mentioned officers on their appointment to Junior Administrative Grade will continue to function at their respective place of posting until further orders.

3. The Governor is further pleased to order that the above-mentioned officers on their appointment to Junior Administrative Grade of M.P.S. as detailed by have been appointed to their present grade of M.P.S. w.e.f. 15.7.83 but monetary benefits on their appointment to the Junior Administrative Grade will be admissible only from the date of issue of the Notification appointing them to Junior Administrative Grade of M.P.S.

*Certified to be true copy*  
M. L. LALWANGA  
Commissioner  
Dept. of Finance.

*Selective Grade*

*Annexure 6*

*24/20*

No. A.32014/3/90-HMP/Loose  
GOVERNMENT OF MIZORAM  
HOME DEPARTMENT

Dated Aizawl, the 29th June/92

ORDER

In exercise of the powers conferred under sub-rule (4) of Rule 27 read with Rule 32 of the M.P.S. (Amendment) Rules 1989 as amended up-to-date, the Governor of Mizoram is pleased to promote the following M.P.S. officers of the Junior Administrative Grade to the Selection Grade in order of merit in the scale of pay of Rs 4500-100-5700/- plus all other allowances as admissible under the rules with immediate effect :

1. Pu Thanmawia Chongthu
2. Pu L.Hrangnawma
3. Pu F.Hranghlirai

W.M./- S.L.R. SHAW,  
Home Commissioner,  
Govt. of Mizoram.

Memo No. A.32014/3/90-HMP/Loose; Dated Aizawl, the 29th June/92.  
Copy to :-

1. Secretary to Governor, Mizoram.
2. P.S. to Chief Minister, Mizoram.
3. P.S/P.A to Speaker/Ministers, Mizoram.
4. P.S/P.A to Ld. party Speaker/Ministers of State, Mizoram.
5. P.S/P.A. to Chief Secretary, Mizoram.
6. All Secretaries, Government of Mizoram.
7. Inspector General of Police, Mizoram.
8. Chief Controller of Accounts (with 2 spare copies).
9. Controller, Printing & Stationery with 5 spare copies for publication in the next issue of Mizoram Gazette.
10. Treasury Officer, Aizawl/Iunglei.
11. Officers concerned.
12. Standing Guard File. (Police Estt.).

*Certified to be true copy*  
*Abhr*

( VAIKHE-AMMA ) 24/2/92  
Deputy Secretary to the Govt. of Mizoram  
Home Department

25  
21  
No. 23021/1/83-HDR  
GOVERNMENT OF THE STATE  
CIVIL SECRETARIAT : POLICE DEPARTMENT

Annexure 7

Dated Aizawl, the 16th December, 1983

OFFICE MEMORANDUM

The Lt. Governor (Administrator) of the Union Territory of Mizoram is pleased to finally fix the Inter-se-seniority of the Police Officers borne in Mizoram Police Service as shown below : -

- 1) Sori C. Khenglawn
- 2) " H.N. Sarma
- 3) " Thangmawia Chawmawia
- 4) " Bulingdai Lova Khawmpu
- 5) " Lalsangchawia Sailo
- 6) " Brangnawia
- 7) " F. Branghlira
- 8) " Thangkhuma
- 9) " P.C. Lalnema
- 10) " L.H. Chakma
- 11) " R. Rengchhinga
- 12) " R.N. Tiwari

Sir/- A.H. SCOTT  
Chief Secretary to the Govt. of Mizoram

Memo No. 23021/1/83-HDR Dated the 16th December, 1983.

Copy to :-

- 1) Secretary to the Lt. Governor.
- 2) Secretary to Chief Minister.
- 3) P.A. to Chief Secretary.
- 4) Inspector General of Police, Mizoram, Aizawl.
- 5) Secretary, Department of Personnel & Administrative Reforms.
- 6) All concerned Officers.
- 7) Guard File.
- 8) Controller of Printing & Stationeries, Mizoram for favour of publication in the Mizoram Gazette.

*Certified & Sealed copy*  
*File No. 100*  
*Mr. LAGAR*  
*Deputy Commissioner to the Govt. of Mizoram  
Home Department.*

Dp

*Senior Grade*

*Annexure 8*

*22*

*Please keep  
my record*

No. A.23021/1/83-HMP  
GOVERNMENT OF MIZORAM,  
HOME DEPARTMENT

Dated Aizawl, the 14th Sept'89.

OFFICE MEMORANDUM

*b7  
15/9*  
The Inter-se seniority of the Mizoram Police Service (Selection Grade) is provisionally fixed as shown in the enclosed statement.

Any Officer feeling aggrieved in the matter may submit his representation to the undersigned within one month (30 days) from the date of issue of this Office Memorandum.

Sd/-VARHMINGLIANI  
Under Secretary to the Govt. of Mizoram,  
Home Department.

Memo No. A.23021/1/83-HMP

Dated Aizawl, the 14th Sept'89.

Copy to :-

1. Special Secretary to Governor, Govt. of Mizoram.
2. P.S. to Chief Minister, Govt. of Mizoram.
3. P.A. to Chief Secy., Govt. of Mizoram.
4. Inspector General of Police, Mizoram, Aizawl.
5. Secretary, DP & AR (GSW), Govt. of Mizoram.
6. Persons concerned.
7. Guard File.

*14/9/89*  
( VARHMINGLIANI )  
Under Secretary to the Govt. of Mizoram,  
Home Department.

*Certified to be true copy  
R. M. S.  
14/9/89*

Inter-se seniority of MPS (Selection Grade).

<u>Name</u>	<u>Date of promotion</u>
1. Pu C. Khenglawt	11.5.83
2. Pu Thanmawia Chawngthu	19.5.83
3. Pu Hmingdailova Khiangte	19.5.83
4. Pu Lalsangzuala Sailo	19.5.83
5. Pu L.Hrangnawna	7.7.83
6. Pu F.Hranghlira	16.8.83
7. Pu H.N.Sharma	3.11.86
8. Pu M.Thangkhuma	8.4.88
9. Pu Zoramimawia	20.10.88
10. Pu C.Vanlalvena	20.10.88
11. Pu R.N.Tiwari	20.10.88
12. Pu Zorammuana	20.10.88
13. Pu L.H.Shanliana	20.10.88
14. Pu Lalrochama	20.10.88
15. Pu M.Joishi	20.10.88
16. Pu Varchungnunga	20.10.88
17. Pu V.Lalthakima	17.1.89.

No. - PH/LH/90/640. Dt. 16/3/90

Annexure 9

24

10

The Hon'ble Home Minister  
Mizoram  
Aizawl  
Through Proper Channel.

Subject: Absorption of the Services of Pu.K.C.Thanga -  
into the Mizoram Police Service - grievances  
of Mizoram Police Officers.

Sir,

1. The members of Mizoram Police Service are deeply aggrieved on the Government for taking favourable action regarding absorption of An Assam Police Service Officer i.e. K.C. Thanga into Mizoram Police Service despite resentment brought on the subject to the notice of the Hon'ble Chief Minister of Mizoram.
2. The members of Mizoram Police Service have two informal meetings discussing petition for absorption into Mizoram Police Service submitted by Pu.K.C. Thanga a member of Assam Police Service and all the members strongly objected to having an officer of other service into Mizoram Police Service on permanent basis and unanimously resolved to take necessary action not to absorb Pu. K.C. Thanga into Mizoram Police Service, as his absorption will adversely effect the morale and service career of the members of Mizoram Police Service. The meeting further resolved to move the Government requesting to take action on the subject keeping in view the welfare of members of Mizoram Police Service in particular and all ranks of Mizoram Police in general and not an individual favouritism.
3. Absorbing Pu. K.C. Thanga on Assam Police Service Officer and any other outside officer into Mizoram Police Service will deprive of Mizoram Police Service Officers an avenue for promotion to higher grade resulting in blockage of promotion at all ranks of the Mizoram Police Force.

Contd....2.

Confidential to Secretary

ccw

4. An undesirable precedent will be created if Pu. K.C. Thanga is absorbed into Mizoram Police Service and this will open the gate at all time for any other outside officer to get into Mizoram Police resulting into complete demoralisation among the Officers and men of Mizoram Police Force.

5. The Mizoram Police Service Rules 1986 and amended Rules 1989 provides no provision for absorption of any officer/person into the Service. Rule 3 of the said Rules Clearly laid down officers/ persons who can become member of the Mizoram Police Service and no officer other than those laid down in Rule 3 can become a member of the Service. Provision of Sub-section 2 of 6<sup>th</sup> of the North Eastern Areas (Re-organisation) Act 1971 which appear in sub-clause (a) rule 3 (2) of Mizoram Police Service spoke of member's of Assam Police Service whose services had already been allocated to the U.T of Mizoram by the Central Government and not any other members belonging to Assam Police Service.

6. In the past during the FC Ministry an officer belonging to Border Security Force who was on deputation to Mizoram Police and on the good book of the Hon'ble Chief Minister applied for Mizoram Police Service and since Chief Minister had a soft corner on the said officer a decision on file was made to absorb him into Mizoram Police. The members of Mizoram Police Service for the interest of the service and the welfare of Mizoram Police as a whole objected to have him absorb into Mizoram Police Service and made a request to the Hon'ble Chief Minister not to absorb him. Having understood the grievances of the Mizoram Police Officers he changed his decision and decided not to absorb him into Mizoram Police Service.

similarly, the case of Tu. S.P. Ganguly CP(W) who applied for absorption into Mizoram Police had also been turned down by the Government as it was against the interest of the whole Mizoram Police Force.

7. The members of Mizoram Police Service and all ranks of Mizoram Police strongly objected to absorption of the services of Tu. K.C. Thanga an Assam Police Service officer into Mizoram Police Service.

The members of Mizoram Police Service and all ranks of Mizoram Police therefore, request your honour to consider carefully on the subject of absorption keeping in view the sentiments, welfare and morale of the whole Mizoram Police Force and not to absorb Tu. K.C. Thanga into Mizoram Police Service in the interest of Mizoram Police Service officers and the whole Mizoram Police Force and not in the interest of individual officer.

Yours faithfully

Mizoram  
10/10/80

1. Y. P. Singh  
2. W. S. Singh  
3. H. P. Singh

GOVERNMENT OF MIZORAM  
HOME DEPARTMENT

Simoxine 10

Dated Aizawl, the 26th June 1901.

REGISTRATION

In the interest of public service, the Governor of Mizoram is pleased to order permanent absorption of Pu K.C. Thanga in the Mizoram Police Service with immediate effect.

The Governor of Mizoram is further pleased to order that Pu K.C. Thanga will continue to function as AIG - I.

Sd/-

RIN SANGA  
Home Commissioner.

Memo No.A.19020/33/88-HMP. Dated Aizawl, the 26th June '90.

Copy to :7

- 1) Secretary to Governor.
- 2) P.S. to Chief Minister.
- 3) P.S./P.A. to Ministers/Speaker.
- 4) P.S./P.A. to Minister of State/Deputy Speaker.
- 5) P.A. to Chief Secretary.
- 6) All Secretaries.
- 7) Inspector General of Police with 5 spare copies.
- 8) All Heads of Department.
- 9) Chief Controller of Accounts, Mizoram, Aizawl (2 copies).
- 10) Controller, Printing & Stationery for publications in the Mizoram Gazette with 5 spare copies.
- 11) Pu K.C. Thanga, AIG-I.
- 12) Guard File.
- 13) Personnel File of Officer concerned.

Vanessa am

( VANENGMAWIA )

, Deputy Secretary to the Govt. of Mizoram  
Home Department.

Annexure-II MOST IMMEDIATE  
TO BE PUBLISHED IN THE GAZETTE OF INDIA - SEC. I SEC. (1) 32

No. I-14013/10/91-II-S-I  
Government of India/Pharot Sarkar  
Ministry of Home Affairs/Prish Mantralaya

New Delhi, the 31-12-1991

NOTIFICATION

In exercise of the powers conferred by sub-rule (i) of rule 9 of the Indian Police Service (Recruitment) Rules, 1954, (read with sub-regulation (1) of regulation 9 of the Indian Police Service (Appointment of Promotions) Regulation, 1955, the President is pleased to appoint the following members of Mizoram Police Service to the Indian Police Service on probation and to allocate them to the cadre of AGMU under sub-rule (1) of rule 5 of the Indian Police Service (Cadre) Rules, 1954. The appointments will take effect from the date of issue of this notification.

No.	Name of the Officer	Date of Birth
1.	K. G. Shringa	1-1-1941
2.	Manjulalova Tuanalte	1-3-1944
3.	Lalsangzuala Saito	1-3-1949

2. The above appointments shall be subject to the outcome of C.A. No. 222/91 filed by Shri Kewal Singh, C.A.T., Principal Bench, New Delhi.

( P.H. JAIN )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager  
Government of India Press  
MANIPUR

Mr. Nona: Dep. & En.

6865641

Certified to be true copy  
Mr. Jai  
Govt.

Annexure 12

AN 22(R)

MOST IMMEDIATE

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No. I-15016/27/92-IPS.1  
Government of India/Bharat Sarkar  
Ministry of Home Affairs/Grih Mantralaya  
=.=.=.=

New Delhi, the 12/3/93

ORDER

The seniority and year of allotment of Officers appointed to Indian Police Service by promotion in 1991 and allotted to AGMU Cadre shall be as follows in the Gradation list of IPS Officers of AGMU Cadre.

2. The details of service in respect of the State Police Service Officers appointed to the Indian Police Service by promotion are as follows:-

S. No.	Name of the Officer	Date from which holding rank not below that of Dy. S.P. or equivalent.	Date of appointment to IPS.	Completed years of service rendered in the rank not below that of Dy. S.P. or equivalent.	Total age in years in terms of rule 3(3) (ii) of the IPS(Regulations of Seniority) Rules, 1988.	Year of allotment
1	2	3	4	5	6	7

S/ Shri

1. A.S. Toor	3.4.71	24.10.91	20	6	1985
2. N.S. Randhawa	3.4.73	24.10.91	18	6	1985
3. S. Prakash	3.4.73	24.10.91	18	6	1985
4. K.D. Singh	3.4.73	24.10.91	18	6	1985
5. D.A. Prabhu Desai	27.2.75	13.11.91	16	5	1986
6. P.K. Srivastava	29.5.76	3.12.91	15	5	1986
7. M.S. Upadhyaya	15.6.77	3.12.91	14	4	1987
8. P.K. Loreng	31.7.75	3.12.91	16	5	1987
9. S.S. Grewal	19.5.76	31.12.91	15	5	1987
10. M. Ponnian	24.5.76	20.12.91	15	5	1987
11. Ujjwaleshwar Mishra	15.6.77	20.12.91	14	4	1987
12. K.C. Thanga	10.12.66	31.12.91	25	3	1987
13. Hming Sailova Khinagte	20.11.74	31.12.91	17	5	1987
14. Lalsangzuala Sailo	8.1.75	31.12.91	16	5	1987

Certified to be true  
1987

3. The year of allotment of S/Shri P.K. Loreng, S.S. Grewal, M. Ponnian, K.C. Thanga, Hmingdailova Khiangte and Lalsangzuala has been restricted in terms of proviso to Rule 3(3)(ii)(c) of the IPS(Regulation of Seniority) Rules, 1986.

4. In terms of Rule 4(ii) of the IPS(Regulation of Seniority) Rules, 1986 their inter-se-seniority will be as follows in the gradation list of AGMUNU cadre:-

S/Shri

Kishan Kumar (RR-85)

A.S. Toor (SPS-85)

N.S. Randhawa (SPS-85)

S. Prakash (SPS-85)

K.D. Singh (SPS-85)

Rajesh Malik (RR-86)

T.N. Mohan (RR-86)

S. Vasudeva Rao (RR-86)

S. Nithyanandam (RR-86)

D.S. Prabhu Desai (SPS-86)

P.K. Srivastava (SPS-86)

S.K. Garg (RR-87)

Pradeep Kumar Bhardwaj (RR-87)

P. Kamraj (RR-87)

M.S. Upadhyaya (SPS-87)

P.K. Loreng (SPS-87)

M. Ponnian (SPS-87)

Ujjaleshwar Mishra (SPS-87)

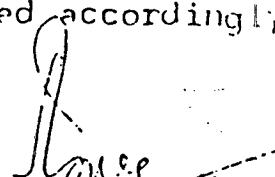
K.C. Thanga (SPS-87)

Hmingdailova Khiangte (SPS-87)

Lalsangzuala Silo (SPS-87)

S.S. Grewal (SPS-87)

5. The concerned officers may please be informed accordingly.

  
P.S. Pillai

UNDER SECRETARY TO THE GOVT. OF INDIA.

-3-

h.a. 5016/27/92-IPS.I. New Delhi, the 12/3/93

(303) (92) (46) (31)

Copy forwarded for information and necessary action to:-

1. The Director(CPS), M&A.
2. The Accountant General(CR), Delhi.

(P.S.-PILLAI)

UNDER SECRETARY TO THE GOVT. OF INDIA.

For Internal distribution

Copy each to IPS-II, III and IV.

Copy to Shri J.P. Sharma, UDC, IPS.I Section.

25 spare copies for use in Section.

Annexure 13

32  
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POST IMMEDIATE

No. I.14011/2/97-IPS.I  
Government of India/Bharat Sarkar  
Ministry of Home Affairs/Grib Mantralaya

New Delhi, the 12<sup>th</sup> March, 1998

NOTIFICATION

12 MAR 1998 ✓

In exercise of the powers conferred by sub-rule (1) of rule 9 of the Indian Police Service (Recruitment) Rules, 1954, read with sub-regulation (1) of regulation 9 of the Indian Police Service (Appointment by Promotion) Regulations, 1955, the President is pleased to appoint the following member of Mizoram Police Service to the Indian police Service on probation, and to allocate him to the joint cadre of AGMII under sub-rule (1) of rule 5 of the Indian Police Service (Cadre) Rules, 1954. The appointment will take effect from the date of issue of this Notification.

Sl. No.	Name of the officer	Date of Birth
1.	Sh. L. Brangnawna	1.2.1952

(P.S. Pillai)

Under Secretary to the Government of India  
Tel. No. 301 1359

No. I.14011/2/97-IPS.I Dated: 12.3.1998

A copy each is forwarded to :-

12 MAR 1998

1. The DS(CPS), MHA with one spare copy for onward transmission to the officer concerned.
2. The Accountant General, Mizoram, Aizawl.
3. The Secretary, UPSC (Attn. Sh. N. Namisivayam, Under Secy.) Dholpur House, New Delhi.

4. The DG & IGP, Mizoram, Aizawl.

(P.S. Pillai)

Under Secretary to the Govt. of India

15 spare copies for IPS Section

certified John  
REB

NO. I.15011/7/98-IPS.I  
Government of India/Bharat Sarkar  
Ministry of Home Affairs/Grih Mantralaya  
\*\*\*

Annexure 14

33  
New Delhi, the 15/6/98

OFFICE MEMORANDUM

Subject: Fixation of Seniority/Year of allotment of Shri L. Hrangnawna, IPS(SPS:AGMU).

The undersigned is directed to refer to U.T. Division's O.M. NO. 14019/1/95-UTS dated 6th May, 1998 on the above noted subject and to say that year of allotment in respect of Shri L. Hrangnawna, promotee IPS officer of AGMU Cadre will be regulated under IPS (Regulations of Seniority) Rules, 1988 as amended vide notification no. 14015/54/96-AIS(I) B dated 31.12.97.

2. The details of service in respect of above mentioned officers appointed to IPS by promotion are as under:

S.NO.	Name of the officer	Date from which holding rank not below that of Dy.SP or equivalent	Completed years of service rendered in the rank not below that of Dy.SP or equivalent till 31st day of December of the year immediately before the year in which the SCM was held to prepare the Select List on the basis of which the said officer was appointed to IPS (Fraction, if any, are to be ignored).	Total weightage in yrs. in terms of the IPS (Regulation of Seniority) Rules, 1988 as amended vide notification no. 14015/54/96-AIS(I) B dated 31.12.97	Year of allotment
1.	2.	3.	4.	5.	6.
1.	Sh.L.Hrangnawna	9.1.75	21 yrs	7 yrs	1990

3. As per Rule 4 of IPS (Regulation of Seniority) Rules, 1988, L. Hrangnawna, IPS(SPS:90) shall be placed below the junior most direct recruit officer of 1990 batch in the gradation list of AGMU Cadre.

4. The concerned officer may kindly be informed accordingly.

Convey to C. W. M.  
Dol VTS-1  
15/6

*PS*  
(P.S. PILLAI)  
UNDER SECRETARY TO THE GOVT. OF INDIA  
TEL. NO. 301 1359

TO

**The Secretary,  
Govt of India,  
Ministry of Home Affair, New Delhi.**

**(THROUGH PROPER CHANNEL)**

**Subject:- RESTORATION OF SENIORITY IN I.P.S REQUEST REG.**

**Sir,**

The Petitioner was appointed on a temporary basis as Dy. Supdt. of Police Mizoram vide Notification No. HMP/ 72/73/128 dated the 8<sup>th</sup> January, 1975 (copy enclosed) and in the inter- se-seniority so fixed vide office memorandum No. 23021/1/83 /HMP dated the 16<sup>th</sup> December 1983, his name was placed at S.No. 6 in between Lalsangzuala Sailo and F.Hranghlira (copy enclosed).

2. That later on in the backdrop of enforcement of MPS Rule 1986, the appointment of the Petitioner was regularized into Grade II of M.P.S under the provision of rule 15 of M.P.S. Rules 1986 read with rule 34 of the said rules and his name figured at Sl. No. 4 of the order, issued vide No. A-31020/1/83 H.M.P. dated the 3<sup>rd</sup> September 1986 (copy enclosed), in between his counter parts, quoted in the inter-se-seniority it self, earlier issued vide office memo dated the 16<sup>th</sup> December, 1983, referred to in Para-1 ut-supra.

3. That thereafter he was declared confirmed in Grade-II of the Mizoram Police Service w.e.f 25.7.1986 through Notification No. A-31020/1/83-HMP dated 19<sup>th</sup> Feb., 1987(copy enclosed ) and his name occured at Sl. No. 4 of the said Notification sandwiched by his immediate senior and junior, mentioned in the inter- se-seniority list. Subsequently vide order No. A-32014/2/82-HMP dated the 7<sup>th</sup> July, 1983(copy enclosed). The petitioner was given senior grade and further through Notification No. 12018/1/88-HMP dated the 28<sup>th</sup> Feb. 1990(copy enclosed) he was appointed to the junior administrative Grade in the strict seniority of his counterparts w.e.f. 15.7.88.

Contd..2..

4. That the representationist was thereafter promoted to the selection Grade vide order No. A-32014/3/90-HMP/Loose dated the 29<sup>th</sup> June, 92. Here it would also be worth mentioning that the petitioner was awarded Police Medal for meritorious service on the occasion of Republic Day,1991. And futher it would also be appreciated that Selection Grade of Mizoram Police Service in the terms of pay scale and rank is entirely equivalent to I.P.S. When the Mizoram Police service was accepted as feeder service, the petitioner was continuously on the select list for promotion to IPS till 1991. In terms of seniority the petitioner was immediate junior to Sh. L.S.Sailo who was promoted to IPS in the year 1991 on the basis of his seniority of 1987.

5. That, however the petitioner was not promoted as such in 1991 and instead Sh.K.C.Thanga, a police officer of Assam Police Service of 1966 batch was inducted into Mizorm Police Service fully ignoring that the Mizoram Police Service Rule 1986 provides no such clause for induction of ex-cadre officer and recommended for the promotion to IPS from the quota meant for Mizoram(Induction order and Mizoram Police Service Rule 1986 & 1989 enclosed). A representation was immediately submitted against the wrongful induction of Sh.K.C.Thanga at the cost of incumbents of Mizorm police Service but it all proved a cry in wilderness.

6. That it may also be highlighted that while making selection for promotion to IPS, senior officers like Sh. C.Khenglawt and Sh.T.Chongthu, at Sl.No.1 & 2 of the Mizoram Police Service Seniority list of 1986 were not included by the State Govt. for the obvious reasons. However , the name of representationist was included and existed in the select list of IPS even during 1991. The D.P.C. held in 1991 cleared the names of S/Sh. K.C.Thanga who was inducted into Mizoram Police Service from Assam Police Service, H.Khiangte & L.S.Sailo and all the 3 were appointed to IPS by promotion in 1991 but the case of petitioner was not considered in as much as there were only 3 posts of IPS promotion from Mizoram quota. Had Mr. K.C.Thanga, an outsider not considered and promoted against the vacancy

meant for Mizoram, the representationist could have been considered and promoted alongwith his immediate senior Sh.Sailo, but for the above reason and for no fault on the part of the representationist.

7. That in the order issued from Govt. of India (MHA), vide No. I-15016/27/92-IPS. I dated 12.3.93(copy enclosed) the name of his immediate senior Sh. Sailo figures at Sl. No. 14, showing seniority and year of allotment so appointed to IPS by promotion in 1991 but the name of petitioner nowhere exists, in the impugned order only in account of the fact that an outsider Sh.K.C.Thanga, mentioned at Sl.No. 12 of the impugned order, was promoted against the one of the posts meant for Mizoram State for which the petitioner has got every legal claim. Apparently the petitioner has suffered irreparable loss for no reasons and lapse on his part.

8. That the petitioner was taken by surprise when he was appointed to IPS from 12.3.1998 vide Notification No. I-14011/2/97-IPS-I even dated (copy enclosed) and was further allotted 1990 as 'year of allotment' vide memo. No. I-15011/7/98-IPS. I dated 15.6.98 whereas his immediate senior in the list of inter-se-seniority Sh. Sailo has been allotted 1987 'as the year of allotment'. Obviously for unwarranted, wrongful and uncalled for induction of Mr. K.C.Thanga, the case of the petitioner was neither considered nor was he promoted at the appropriate time against the vacancies meant for the Police Service of Mizoram State.

It is therefore requested that my appointment to I.P.S. may be made with w.e.f. 1991 and year of allotment 1987, since I was in the same pannel of my immediate senior Sh.L.S.Sailo not given such benefit for the wrong allotment to Sh. K.C.Thanga, contrary to the M.P.S. Rules. Kindly consider and remove the anomaly occur in my case, and I am making this representation to your goodself the cadre controlling authority. Since my appointment to I.P.S. was ordered on 12.3.1998. Kindly notice that due to this anomaly I am continuing in the same

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grade of Supdt. of Police for the last sixteen years without any further Promotion whereas three of my juniors in the State Police Service were promoted to I.P.S ahead of me. Under facts stated above, my case may kindly be considered favourably.

Your faithfully,

*L.HRANGNAWNA* 15/2/2000  
( L.HRANGNAWNA ) IPS  
DEPUTY COMMISSIONER OF POLICE  
V BN DAP : DELHI

Enclos:-As above

Dated \_\_\_\_\_

LETTER RECEIVED  
FROM MHA  
AGAINST  
REPRESENTATION

Annexure 16

38

No.14019/3/2000-UTS  
Government of India  
Ministry of Home Affairs



New Delhi-1, the 6/11/2000

To

The Commissioner of Police,  
Delhi Police Headquarters  
I.P. Estate  
New Delhi.

2360NHA  
6/11/2K

Subject : Representation submitted by Shri L.  
Hrangnawna, IPS (AGMU:90).

Sir,

P-31/c

I am directed to refer to Police Headquarters' letter No.39440/CB-I dated the 16th May, 2000 on the subject mentioned above and to say that the representation submitted by Shri L. Hrangnawna, IPS (AGMU:90), is basically against the induction of Shri K.C. Thanga from Assam Police Service into the Mizoram Police Service and the latter's placement above Shri Hrangnawna in the Mizoram Police Service. The representation submitted by Shri Hrangnawna, therefore, does not lie with the Government of India. It pertains to a matter which is within the purview of the Government of Mizoram. Shri Hrangnawna may, therefore, be advised to submit his representation to the Government of Mizoram.

Yours faithfully,

K.K. Kalra  
(K.K. Kalra)  
Under Secretary to the Govt. of India

certified to be true copy  
S. K. Kalra  
Advocate

ORDER OF A.R.I.  
OF L.S. SAILO  
TO SELECTION  
GR. OF IPS

3943

Annexure 17

Copy of order No. 14016/44/2000-UTS, dated 13.11.2000  
received from Shri K.K. Kalra, Under Secretary to the  
Govt. of India, MHA, New Delhi.

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The following IPS Officers of Arunachal Pradesh-  
Goa-Mizoram-Union Territories Cadre (1986 and 1987 Batches)  
are appointed to the Selection Grade of Indian Police  
Service (Rs.14300-400-18300) with effect from the dates  
mentioned against their names :-

S/ Shri

1.	T.N. Mohan (86)	1/1/99	
2.	Satyendra Garg (87)	1/1/2000	
3.	P.K. Bhardwaj (87)	-do-	NBR
4.	P. Kamraj (87)	-do-	
5.	Taj Hassan (87)	-do-	
6.	N. Dalip Kumar (87)	-do-	
7.	M.S. Upadhyaya (87)	-do-	
8.	P.K. Loreng (87)	-do-	
9.	Dr. M. Ponnian (87)	-do-	
10.	K.C. Thanga (87)	-do-	
11.	L. Sailo (87)	-do-	
12.	S.S. Grewal (87)	-do-	

.....

CONFIDENTIAL/MOST IMMEDIATE  
OFFICE OF THE COMMISSIONER OF POLICE : DELHI.

No. 86280-379 /CB-I, dated, Delhi, the 20/11/2000

Copy forwarded for information and necessary  
action to :-

1. All Special Csp in Delhi Police.
2. All Joint Csp/Addl. Csp in Delhi Police.
3. All Distt./Unit DCsp including P/PTC and F.R.I.O.
4. SO/PA to C.P., Delhi.
5. All ACPs in PHQ and ACP/Shift in PCR.
6. All Inspectors in PHQ.
7. All ACs and Computer in C.O.

for Mr. L.S. Sailo.

From. L.H. Rawat.

Dharmal  
21/11

P.L.  
( PRANAB NANDA )  
DEPUTY COMMISSIONER OF POLICE:  
H.Q.R.S. (ESTT.) : DELHI.